



NOTIFICATION No. 231 / 2019

I

The Government, vide G.O.Ms.No.912, Home(Cts-II) Department, dated 19.12.2016 and G.O.Ms.No.128, Home(Cts-III) Department, dated 14.02.2017, have issued orders for the constitution of separate Judicial Magistrate Court and District Munsif Court, respectively at Perundurai by converting the existing District Munsif-cum-Judicial Magistrate Court at Perundurai.

Tmt. K.S.Shabeena, District Munsif-cum-Judicial Magistrate, Perundurai, is transferred and posted as Judicial Magistrate, Perundurai, in the aforesaid separately constituted Court.

Tmt. P.Sridevi, Judicial Magistrate I, Madurai, is transferred and posted as District Munsif, Perundurai, in the aforesaid separately constituted Court.

II

The Government in G.O.Ms.No.134, Home(Cts-III) Department, dated 20.02.2018, has issued orders for the constitution of separate District Munsif Court at Anthiyur by shifting the existing Additional District Munsif Court at Bhavani.

Thiru. T.Arun Kumar-II, Additional District Munsif, Bhavani, is transferred and posted as District Munsif, Anthiyur, in the aforesaid shifted Court.

III

The Government in G.O.Ms.No.298, Home(Cts-II) Department, dated 05.04.2017, has issued orders for the constitution of Judicial Magistrate, Additional Mahila Court, Erode.

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Ms. V.C.Thaarini, Judicial Magistrate, Mobile court, Erode, is transferred and posted as Judicial Magistrate, Additional Mahila Court, Erode, in the aforesaid newly sanctioned Court.

IV

Thiru. R.Saravana Babu, Additional District Munsif, Perambalur, is transferred and posted as Judicial Magistrate II, Karur, in the existing vacancy.

**HIGH COURT OF MADRAS, CHENNAI.
DATED:01.11.2019.**

**Sd./-C.Kumarappan
REGISTRAR GENERAL**


(S.O)
01.11.19